

12.08 hrs.

PAPERS LAID ON THE TABLE

[English]

Report on the General Elections to the legislative Assemblies for Meghalaya and Tripura held in 1988- Statistical, and Report on the General Elections to the Legislative Assemblies of Haryana Jammu and Kashmir, Kerala, Mizoram Nagaland and Kashmir, Kerala, Mizoram, Nagaland and West Bengal held in 1987 etc.

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): I beg to lay on the Table-

- (1) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Meghalaya and Tripura and on the Bye-Elections to the House of the People and Legislative Assemblies held in 1988-Statistical. [Placed in Library. See No. LT-8071-89]
- (2) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Haryana, Jammu and Kashmir, Kerala, Mizoram, Nagaland and West Bengal held in 1987 and Detailed Results of Bye-Elections held in 1986 and 1987-Statistical. [Placed in Library. See No. LT 8072/89]

Railways' Red Tariff Rules, 1988

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): I beg to lay on the Table a copy of the Railways' Red Tariff Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 142 in Gazette of India dated the 4th march, 1989 together with a corrigendum thereto pub-

lished in Notification No. G.S.R.337 in Gazette of India dated the 6th May, 1989 issued under section 47 of the Indian Railways Act, 1980. [Placed in Library. See No. LT-8073-98]

Betwa River Board (Amendment) Rules, 1989 and statement for delay in laying these papers.

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): I beg to lay on the Table-

- (1) A copy of the Betwa River Board (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 95 in Gazette of India dated the 25th February, 1989, under section 24 of the Betwa River Board Act, 1976.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 9074/89]

Notifications under Customs Act, 1962 and Central Excise and Salt Act, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 456(E) published in Gazette of India dated the 21st April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 71/87-Cus., dated the 1st March, 1987 so as to delete auto cones from the list of machinery eligible

- for the exemption under the notification.
- (ii) G.S.R. 459 (E) published in Gazette of India dated the 21st April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 116/88-Cus., dated the 30th March, 1988 so that the facility of Intermediate Advance Licensing Scheme can be availed of even when the final product exporters in an Import Export Pass Book holder.
- (iii) G.S. R. 486 (E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 221/88-Cus., dated the 18th July, 1988 seeking to increase additional duties of customs from 10 per cent to 15 per cent *ad valorem* on spare parts of computer systems.
- (iv) G.S.R. 490 (E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 60/89-Cus., dated the 1st March, 1989 so as to delete modern automatic circular and flat bed looms for jute Industry.
- (v) G.S.R. 491 (E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 489/86-Cus., dated the 18th December, 1986 so as to restore the duty-free concession on modern automatic flat bed looms for jute industry.
- (vi) G.S.R. 492 (E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum prescribing a concessional basic customs duty of 35 per cent *ad valorem* on circular looms for jute industry
- (vii) G.S.R. 493 (E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum prescribing concessional basic customs only of 35 per cent *ad valorem* on four specified machinery for the manufacture of jute felt.
- (viii) G.S.R. 494 (E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 108/89-Cus., dated the 1st March, 1989 so as to prescribe auxiliary duty of 5 per cent *ad valorem* on circular loom and four specified machinery for manufacture of jute felt.
- (ix) GSR 498 (E) published in Gazette of India dated the 1st May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 317/87-Cus., dated the 17th September, 1987 so as to specify the list of machinery/equipment required to be imported by the textile machinery industry and to add certain items of machinery to the list of specified machinery allowed to be imported by the cutting tools industry.
- (x) G.S.R. 507 (E) published in Gazette of India dated the 5th May, 1989 together with an

- explanatory memorandum making certain amendments to Notification No. 63/88-Cus, dated the 1st March, 1988 so as to permit the facility of duty-free clearance for use in any hospital.
- (xi) G.S.R. 548 (E) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Cus., dated the 22nd September, 1981 so as to include Interferon alpha 2b' injection which is a life saving drug in the exempted category of drugs and medicines.
- (xii) G. S.R. 547 (E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum seeking to delete the heading 98.06 of the First Schedule to the Customs Tariff Act, 1975 with effect from 1st June, 1989.
- (xiii) G.S.R. 575 (E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum seeking to prescribe basic customs duty of 35 per cent *ad valorem* on specified goods falling under Chapter 84 or 85 or 86 or 90 of the first Schedule to the Customs Tariff Act.
- (xiv) G.S.R. 576 (E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum seeking to prescribe basic customs duty of 40 per cent *ad valorem* on parts of specified instruments and apparatus.
- (xv) G.S.R. 577 (E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 280/76-Cus., 341/76 Cus, 342/76-Cus, dated 2nd August, 1976 156/86-Cus., dated the 1st March, 1986, 345/86-Cus., 346/86-Cus., 347/86 Cus., dated the 16th June, 1986, 60/87-Cus, dated the 1st March, 1987 and 181/87-Cus., dated the 29th April, 1987 so as to delete heading No. 98-06 from the First Schedule to the Customs Tariff Act.
- (xvi) G.S.R. 578 (E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum rescinding Notification Nos. 68/87-Cus., 69/7-Cus., and 124/87-Cus., dated the 1st March, 1987, and 257/87-Cus., dated the 21st September, 1988.
- (xvii) G.S.R. 579 (E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum extending the validity of the Notification No. 356/86-Cus..., dated the 17th June, 1987 upto 31st may, 1990.
- (xviii) G.S.R. 595 (E) and G.S.R. 590 (E) published in Gazette of India dated the 6th June, 1989 together with an explanatory memorandum seeking to prescribe basic Customs duty and auxiliary duty of 30 per cent, on membranes imported by a caustic soda plant subject to certain conditions. [Placed in Library. See No. LT-8075/89]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38

of the Central Excise and Salt Act, 1944:—

- (i) G.S.R. 1217 (E) published in Gazette of India dated the 28th December, 1988 together with an explanatory memorandum seeking to waive payment of Central Excise duty leviable on video cassette tapes recorded with advertisement for promotion of sales of articles other than the recorded articles itself, on which no duty had been recovered during the period 1st March, 1982 to 19th May, 1987.
- (ii) G.S.R. 554 (E) published in Gazette of India dated the 17th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 84/87-CE dated the 1st March, 1987.
- (iii) G.S.R. 612 (E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum seeking to waive payment of Central Excise duty leviable on certain specified stationery items falling under chapter-48 of the Schedule to the Central Excise Tariff Act, 1985 during the period commencing on the 28th February, 1986 and ending with the 28th February, 1987.
- (iv) G.S.R. 613 (E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum.
- (v) G.S.R. 660 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum. [Placed in Library. See No. LT 8076/89]

Annual Report of the Deposit Insurance and Credit Guarantee Corporation Bombay for the period from 1-1-1988 to 31-3-1989 and Agreement dated 28-2-1989 entered into between the State Government of Sikkim and Reserve Banks of India

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): On behalf of my colleague, Shri Eduardo Faleiro, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the period from 1st January, 1988 to 31st March, 1989 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Guarantee Corporation Act, 1961. [Placed in Library. See No. LT- 8077/89]
- (2) A copy of the Agreement (Hindi and English versions) dated the 28th February, 1989, entered into between the State Government of Sikkim and Reserve Bank of India under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT 8078/89]

12.09 hrs.

COMMITTEE ON PETITIONS

Thirteenth Report

[English]

SHRI BALASAHEB VIKHE PATIL (Kopargaon): I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Petitions.